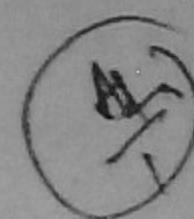


CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.



D.A. No.536 / 88

Pavindra Narain Singh ::::::: Applicant

Vs.

Union of India &
Others. ::::::: Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, A. M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

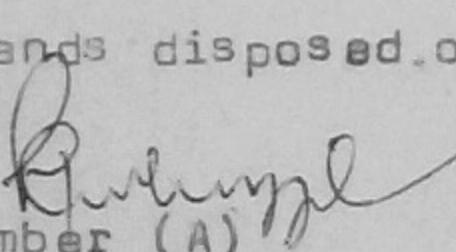
The applicant has applied for the post of Extra Departmental Branch Post Master of Danganj Post Office, District Varanasi. His name was also forwarded by the Employment Exchange and the suitability was also enquired into, but the result of the selection was withheld. Thereafter an interview was held on 8-4-88 and the applicant was not called for interview and that is why he has filed this application challenging the fresh selection and also the non-declaration of the result of the earlier selection, regarding which it was stated by the applicant that he was selected.

2. The respondents have stated that the last date for the receipt of application was 9-11-87 and 8 applications were received and 3 candidates including the applicant did not submit their income certificate along with their application. As none of these applicants were found suitable, a fresh direct advertisement was made, but no final selection could be made.

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3. The applicant has refuted the statement made by the respondents that his application was not accompanied by Income-Certificate. According to him verification was made by the Assistant Superintendent of Post offices and thereafter his application was entertained, and the certificate issued by the Revenue Officer was also enclosed thereto. He has filed a copy of the application.

4. It appears that there is some mis-apprehension and it is not due to any deliberate ~~movement~~ the applicant's case was not considered. Even if there was any deficiency in any of the candidate's application, the respondents could have asked the candidates to file the document. It will be open for the applicant to file any document, if any still wanting, and the respondents will not hesitate in demanding the same and making any movements for rejecting the application due to non-production of any such documents. In view of the fact that the selection has not been made, the respondents are directed to consider the case of the applicant without rejecting or without overlooking it. In case he is found as the best among the candidates there is no reason as to why he cannot be given appointment. Let the selection be made within a period of 3 months from the date of communication of this order. With the above observations the application stands disposed of. No order as to the costs.


Member (A)


Vice-Chairman.

Dated: 11th February, 1993, Allahabad.

(tgk)